

224454  
Open Court.

Central Administrative Tribunal,  
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 13th Day of September, 2000

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Mr. S. Dayal, A.M.

Review Application No. 21 of 1998

In

Original Application No. 1254 of 1997

1. Ashok Kumar (S.C.) S/O Shri Tara Chandra aged about 26 years, r/o 22-C, Prem Nagar, Bareilly (U.P.), presently working as Casual Labourer in the Pass-port Office, Ministry of External Affairs, Govt. Of India, B.D.A. Building, Izatnagar, Bareilly (U.P.)
2. Lokesh Kumar (S.C.) S/O Shri Ram Singh Gautam aged about 35 years r/o Chanakyapuri, Bareilly (U.P.), Presently working as Casual Labourer in the Past-Port Office, Ministry of External Affairs, Government of India, B.D.A. Building Izatnagar, Bareilly (U.P.)

. . . Applicants.

Counsel for the Applicants: Sri A Rajendra, Adv. & Sri R.C. Pathak, Adv.

Versus

1. Union of India through the Secretary, Ministry of External Affairs, Govt. of India, New Delhi.
2. The Chief Pass-port Officer, The Joint Secretary (C.P.O.) the office of the Chief Pass-port Officer, Ministry of External Affairs, Govt. of India, New Delhi.
3. Shri Harish Chander, Administrative Officer, PV.IV (C.P.V. Division), Ministry of External Affairs, Govt. of India, New Delhi.
4. The Pass-port Officer, the office of the

Pass-port Officer, Ministry of External Affairs, Govt. of India, B.D.A. Building, Izatnagar, Bareilly. (U.P.)

. . . Respondents.

Counsel for the respondents: Sri R.C. Joshi, Adv.

Order (Open Court)

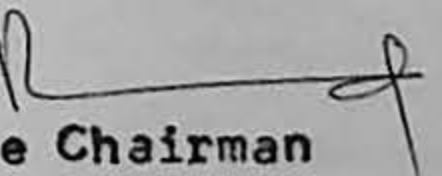
(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

We have heard Sri R.C. Pathak, learned counsel for the applicant in review application.

2. By order dated 29.6.98 passed in O.A. No. 1254/1997 this Tribunal has left it open to the department to decide the matter afresh with regard to temporary status granted to the applicants. As stated by Sri Pathak, the temporary status has not yet been withdrawn. The Tribunal has left open it to the department, by necessary implication, It shall also be open to the applicants to resist the move if steps are taken towards withdrawal of the temporary status. We do not find any error apparent on the face of record calling for review of the order.

3. We are <sup>not in doubt</sup> ~~confined~~ that before any order is passed applicant shall be given due hearing. Subject to the aforesaid observations, The application is rejected.

  
Member (A.)

  
Vice Chairman

Nafees.